# CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

## O.A. No. 1394 of 1996

New Delhi, dated this the 16th October, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri M.A. Krishnan,
Accounts Officer,
ALTTC, Dept. of Communication,
Ghaziabad.
APPLICANT

(By Advocate: Shri Shankar Divate)

#### VERSUS

 Union of India through the Secretary, Ministry of Communication, Sanchar Bhawan, New Delhi.

- CA:

- Member (Finance), Telecommunication, Sanchar Bhawan, New Delhi.
- 3. Chief General manager, ALTTC, Dept. of Communication, New Raj Nagar, Ghaziabad.
  RESPONDENTS

(By Advocate: Shri J. Bannerjee proxy counsel for Shri Madhav Panikar)

### ORDER (Oral)

## BY HON'BLR MR. S.R.ADIGE, MEMBER (A)

We have heard Shri Shankar Divate for the applicant and Shri J. Bannerjee proxy counsel for Shri Madhav Panikar for the Respondents.

2. The applicant has impugned the order dated 11.2.92 (Annexure -1) placing him under suspension.

3. Shri Divate states that since the date of suspension the applicant has not been paid the subsistance allowance either.

- 4. We note that the applicant's wife has filed a reprsentation dated 28.9.94 (Ann.IV) which is taken on record and the applicant has filed representation dated 25.11.94 for sanction of G.P. Fund withdrawal and subsistance allowance, etc. Shri Divate states that those representations have not yet been disposed of by the respondents although we find that there is a reply dated 10.9.93 (Annexure V) to the applicant informing him that no G.P. Fund advance is permissible as per Rule 12 of the G.P. Fund Rules.
- direction that in the event that the applicant files a clear, detailed and self-contained representation to the authorities concerned within four weeks from the date of receipt of a copy of this judgment listing out his grievance, the Respondents should examine the same and dispose of that representation within two months from the date of a copy of such representation. Thereafter iff any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

(DR. A. VEDAVALLI)

Member (J)

/GK/

(S.R. ADIGE; Member (A)